

STATEMENT

(a) The following are the hydel/ thermal projects now under construction in Andhra Pradesh. Their probable date of commissioning is also indicated against each:

Name of Scheme	Probable date of commissioning
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(i) *Hydel Schemes:*

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| 1. Upper Sileru Hydro Electric Project (2x60 MW) | 1st set is expected to be commissioned in August, 1967 followed by second in December, 1967. |
| 2. Srisailem Hydro Electric Project (4x110 MW) | Likely to be commissioned in V Plan. |
| 3. Balimela Dam Project | Dam is likely to be completed by 1970-71. The scheme for setting up of power station at the foot of the Dam is likely to materialise early in V Plan. |
| 4. Lower Sileru Hydro Electric Project (4x100MW) | The 1st set is likely to be commissioned by 1970-71. |

(ii) *Thermal Projects:*

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| 5. Ramagundam Thermal Scheme (1x62.5 MW) | Likely to be commissioned in July, 1968. |
| 6. Kotiagudam Thermal Scheme— Stage I (2 x 60 MW) | Both the sets have been commissioned. 1st set was commissioned on 4-7-66 and the other on 26-11-66. |
| 7. Kothagudam Thermal Scheme— Stage II (2 x 60 MW) | The 1st is expected to be commissioned in May, 1967 and the 2nd in September, 1967. |
| 8. Kothagudam Thermal Scheme— Stage III (3x60MW) | Planned to be completed during the IV Plan. |

(b) The total installed generating capacity in the State at the end of the III Plan was 307 MW. An additional generating capacity of 422.5 MW is likely to be added during IV Plan from the continuing generation schemes; a further 180 MW (3x60 MW) from Kothagudam Thermal Scheme Stage III, and 100 MW from Lower Sileru Hydro Electric Project will also be added during the current Plan, bringing the total installed generating capacity in the State to about 1010 MW at the end of the IV Plan.

(G.H.S. DISPENSARY FOR Inderpuri, DELHI)

SHRI B. K. MAHANTT: Will the Minister of HEALTH AND PLANNING be pleased to

it is a fact that there 500 families of the entire employee* residing

ing in Inderpuri (near Pusa Institute), Delhi and the adjoining colonies, who have not been extended the benefit of C.G.H. Scheme; and

(b) if so, when it is proposed to open a C.G.H.S. dispensary in Inderpuri Colony?

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. SUSHILA NAYAR): (a) Yes, Sir.

(b) The number of Government servants residing in the Inderpuri Colony does not justify the opening of a separate C.G.H.S. Dispensary there

बिलिंगडन अस्पताल कर्मचारी यूनियन

*600. श्री राजनारायण :

श्री नीरेन घोष :

क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि विलिंगडन अस्पताल कर्मचारी यूनियन, नई दिल्ली ने सरकार को एक मांग-पत्र प्रस्तुत किया है ; और

(ख) यदि हां, तो मांग-पत्र कब दिया गया था, उनकी मांगे क्या हैं और उन पर सरकार की क्या प्रतिक्रिया है ?

+ [WILLINGDON HOSPITAL EMPLOYEES' UNION

*600. SHRI RAJNARAIN: SHRI NIREN GHOSH:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that the Employees* Union of the Willingdon Hospital, New Delhi, has submitted a memorandum of demands to Government; and

(b) if so, when the memorandum was submitted, what are their demands and what is the reaction of Government thereto?

स्वास्थ्य तथा परिवार नियोजन मंत्री

(डा० सुशीला नायर) : (क) और (ख)

विलिंगडन अस्पताल के कर्मचारियों की मांगों का एक ज्ञापन जुलाई, 1966 में स्वास्थ्य मंत्रालय के ध्यान में लाया गया था। मांगों तथा उन पर की गई कार्यवाही का एक विवरण समा पटल पर रख दिया गया है :

विवरण

विलिंगडन अस्पताल के कर्मचारियों की मांगें और उन पर की गई कार्यवाही

क्रम सं०	मांगें	की गई कार्यवाही
1.	सफाई कर्मचारी श्री जतन सुपुत्र श्री मोहन को पुनः बहाल किया जाये।	1. श्री जतन की सेवायें समाप्त कर दी गई थीं और उन आदेशों में कोई भी असद्भाव नहीं पाया गया। उसको फिर से नौकरी देने की मांग अनुचित पाई गई थी।
2.	क्वार्टर नं० 22 श्रीमती नथिया (सफाई वाली) को दिया जाये।	2. क्वार्टर वरिष्ठता के आधार पर दिये जाते हैं। चूंकि श्रीमती नथिया दूसरों से जूनियर थी, अतः, यह मांग स्वीकार करने योग्य नहीं पाई गई।
3.	प्रशासन अधिकारी श्री जे० आर० जैन को विलिंगडन अस्पताल से बदली।	3. चूंकि प्रशासन अधिकारी पर कर्मचारियों को तंग करने का जो आरोप लगाया गया था, वह सही नहीं पाया गया, इसलिए बदली करना न्याय संगत नहीं था।
4.	कर्मचारियों को वरदियां समय पर मिलनी चाहिए।	4. नियमों के अनुसार मिलने वाली वरदियां समय पर दी जाती हैं। यदि विलम्ब का